

Rep. by Act... 56 of 1964, S. 2 & S. I.

THE INDIAN TRADE UNIONS (AMENDMENT) ACT, 1964

No. 38 OF 1964

[10th December, 1964.]

An Act further to amend the Indian Trade Unions Act, 1926.

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Indian Trade Unions (Amendment) Act, 1964.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Substitution of "office-bearer" and "office-bearers" for "officer" and "offices".

2. Throughout the Indian Trade Unions Act, 1926 (hereinafter referred to as the principal Act), except in sub-section (4) of section 28 thereof, for the words "officer" and "officers", wherever they occur, the words "office-bearer" and "office-bearers" shall respectively be substituted.

Amendment of section 1.

3. In sub-section (1) of section 1 of the principal Act, the word "Indian" shall be omitted.

Amendment of section 21.

4. In section 21 of the principal Act, the proviso shall be omitted:

Insertion of new section 21A.

5. After section 21 of the principal Act, the following section shall be inserted, namely:—

Disqualifications of office-bearers of Trade Unions.

"21A. (1) A person shall be disqualified for being chosen as, and for being, a member of the executive or any other office-bearer of a registered Trade Union if—

↓ 1-4-1965: Code Notif. no. S.O. 834 dt. 3.3.65 Gaz. of India, Pt. II, Sec. 3 (ii), p-931.

(i) he has not attained the age of eighteen years;

(ii) he has been convicted by a Court in India of any offence involving moral turpitude and sentenced to imprisonment, unless a period of five years has elapsed since his release.

(2) Any member of the executive or other office-bearer of a registered Trade Union who, before the commencement of the Indian Trade Unions (Amendment) Act, 1964, has been convicted of any offence involving moral turpitude and sentenced to imprisonment, shall on the date of such commencement cease to be such member or office-bearer unless a period of five years has elapsed since his release before that date."

6. In section 28 of the principal Act, in sub-section (1), for the word "March", wherever it occurs, the word "December" shall be substituted.

Amend-
ment of
section
28.